

ITEM NO.39

COURT NO.4

SECTION II

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3595/2008

(From the judgement and order dated 11/02/2008 in CRLMC No. 3267/2004 of the HIGH COURT OF KERALA AT ERNAKULAM)

PREMKUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln(s) for stay and permission to file additional documents and office report)

Date: 17/10/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. K.V. Vishwanathan,Adv.  
Mr. M. Gireesh Kumar,Adv.  
Mr. Avijeet K. Lala,Adv  
Mr. Vijay Kumar,Adv.

For Respondent(s) Mr. P.V. Dinesh,Adv.

UPON hearing counsel the Court made the following  
ORDER

Put up after two weeks.

It is stated by Mr. Vishwanathan, learned counsel appearing on behalf of the petitioners that all the additional documents shall be filed in the meantime.

(A.S. BISHT) (VIJAY DHAWAN)  
COURT MASTER COURT MASTER